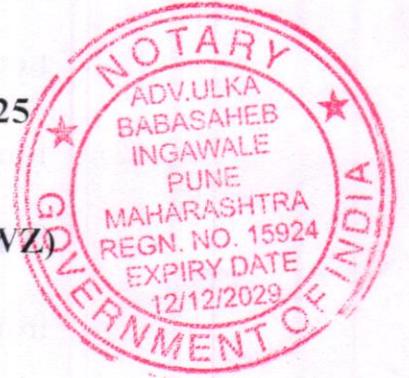


BEFORE THE NATIONAL GREEN TRIBUNAL,  
WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION NO. 07 OF 2025

IN

ORIGINAL APPLICATION NO 03 OF 2020 (WZ)



IN THE MATTER OF:

Devraj Bhatia and Ors.

... Applicant

Versus

Pune Municipal Corporation and Ors.

... Respondents

**AFFIDAVIT OF REPLY ON BEHALF OF RESPONDENT PUNE MUNICIPAL CORPORATION**

**MOST RESPECTFULLY SHOWETH:**

I, SUBHASH RAMESH PAWARA, EXECUTIVE ENGINEER of PMC of the Respondent Corporation having my office at Pune Municipal Corporation Building Shivajinagar Pune do hereby state on solemn affirmation as under:

- (1) I am working in the capacity of the EXECUTIVE ENGINEER in the Pune Municipal Corporation. I am filing this Affidavit-in-Reply to oppose the contents of the EA preferred and reliefs sought by the Applicant in the above captioned matter. I am filing this present

Affidavit-in-Reply in compliance of order dated 25/11/2022 passed by this Hon'ble Tribunal.

(2) I am authorized by the Respondents to file this present Affidavit-in-Reply in my official capacity and as such I disassociate myself from any personal assertions made against me by the Applicant in the present Application, I have perused the documents brought on record by the Applicant and have understood the contents of the Application and based on the documents and information available in relation to the said issue.

(3) I say and submit that present Application is filed seeking execution of Original Application 03 of 2020 which pertains to issue on water logging in the premises of the present Applicant.

(4) I say and submit that Hon'ble Tribunal in Original Application 03 of 2020 decided on 25/11/2022 directed Answering Respondent to :-

*It is more logical that in case the water logging happens at the houses of the Applicants, the PMC may render help in draining it out of the said area, promptly.*

This was the only direction given by this Hon'ble Tribunal in the Judgment dated 25/11/2022.

- (5) I say and submit that Answering Respondent Officers visited the site of Applicant on 12 Nov 2025 and discuss the issue with the Applicant regarding conducting a survey of the site.
- (6) I say and submit that after conducting a survey it was observed that there is 0.75 meter distance between site in question and the Culvert level of the Nala. Therefore, it was proposed to lay Storm water line, alignment of the Storm water line was also shown to the Applicant.
- (7) I say and submit that aforesaid proposal was declined by the Applicant as Applicant does not want his drip irrigation system to get affected by the Storm water line work.
- (8) I say and submit that plinth level of the site is lower than the road level due to which rainwater in monsoon season is accumulated. Moreover, all the adjoining properties plinth level near site in question of Applicant are above the road level.
- (9) I say and submit that Applicant herein had filed Original Application No. 124 of 2025 Devraj Bhatia Vs Pune Municipal Corporation & Ors. to compensate the applicant for the losses suffered by him. The said matter was disposed on 11/11/2025 with a following observation:-

*“.....This application is not found to be maintainable because it is being claimed in this application that personal compensation on*



*account of damage caused to the applicant's car may be awarded. Needless to mention that the applicant should have been careful by not parking his car there near his house, which is built at lower plinth as there was likelihood of water being collected there during rainy season."*

- (10) I say and submit that view of above the only solution to resolve this problem is to lay down storm water line. However, Applicant is not ready to accept the said proposal.
- (11) Hence this present EA may kindly be dismissed with cost.

Pune

Date:06/01/2026



Respondent No. 1

Pune Municipal Corporation





VERIFICATION

I, SUBHASH RAMESH PAWARA, Age: 56 Adult, Executive Engineer, Sewage, Maintenance and Repair Department, in the Pune Municipal Corporation authorized signatory for Pune Municipal Corporation do hereby state on solemn affirmation that what is stated forgoing Para's is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

06th  
This day of January, 2026

Respondent No. 1

Pune Municipal Corporation

Adv. For Respondent

BEFORE ME

ULKA BABASAHEB INGAWALE  
ADVOCATE & NOTARY  
GOVT. OF INDIA  
PUNE MAHARASHTRA

06 JAN 2026

